

[Dr P S Deshmukh]

Ministry of Agriculture (now Food and Agriculture), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Indian Central Arecanut Committee "

Mr. Speaker: The question is-

"That in pursuance of clause 3(vi) of Resolution No 43-11|48-Com dated the 21st May, 1949, as amended from time to time, of the Ministry of Agriculture (now Food and Agriculture), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct three members from among themselves to serve as members of the Indian Central Arecanut Committee "

The motion was adopted

INDIAN LAC CESS COMMITTEE

Dr. P. S. Deshmukh: I beg to move

"That in pursuance of sub-section 4(iii) of section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee "

Mr. Speaker: The question is

"That in pursuance of sub-section 4(iii) of section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee "

The motion was adopted.

APPROPRIATION (RAILWAYS) NO 2 BILL*

The Minister of Railways (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58 for the purposes of Railways

Mr. Speaker: The question is:

That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58 for the purposes of Railways "

The motion was adopted

Shri Jagjivan Ram: I introduce** the Bill

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948

Mr. Speaker: The question is

"That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948 "

The motion was adopted

Shri B. R. Bhagat: I introduce the Bill

MINES AND MINERALS (REGULATION AND DEVELOPMENT) BILL*

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to move for leave to introduce a Bill

to provide for the regulation of mines and the development of minerals under the control of the Union.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of Mines and the development of minerals under the control of the Union."

The motion was adopted.

Sardar Swaran Singh: I introduce the Bill.

INTER-STATE CORPORATION BILL*

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): On behalf of Shri Asoke K. Sen, I beg to move for leave to introduce a Bill to provide for the organisation of certain corporations functioning in two or more States by virtue of section 109 of the States Reorganisation Act, 1956, and for matters connected therewith

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the reorganisation of certain corporations functioning in two or more States by virtue of section 109 of the States Reorganisation Act, 1956, and for matters connected therewith"

The motion was adopted.

Shri Satya Narayan Sinha: I introduce the Bill

DEMANDS FOR GRANTS—contd. MINISTRY OF COMMUNITY DEVELOPMENT

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Community Development Out of 5 hours allotted for the De-

mands of this Ministry, about 3 hours have already been availed of and 2 hours now remain. The time may be extended a little if the House so desires.

The list of moved Cut Motions relating to the Demands of this Ministry has already been circulated to Members on the 27th July, 1957.

How long will the hon Minister take?

The Minister of Community Development (Shri S. K. Dey): One hour.

Mr. Speaker: We are now at 12.10.

Shri Bhakt Darshan. (Garhwal): Some more time may be allotted.

Some Hon. Members: Some more time may be allotted

Mr. Speaker: Hon Members will have opportunity to go on till 2.10 when I will call upon the hon. Minister Let him take as much time as he likes I have extended it not by one hour, but by more than one hour

A number of hon Members want to participate in the discussion. Therefore, let them be brief Not more than ten minutes if possible.

Shri Ansar Harvani (Fatehpur): The community development programmes have been often described as one of the most dynamic programmes It is no doubt a dynamic programme. A programme which aims at changing the face of our villages has got to be a dynamic, but my misfortune has been that all my efforts to find the dynamo of the programme have so far been a failure

I quite admit that great progress has been made in our villages. I do believe that considerable psychological change has been achieved in our villages. But it is yet to be seen that how much contribution has been due to this great and dynamic programme, how much has been due to the change of times, and how much

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 29.7.57 pp. 397—401.

†Moved with the recommendation of the President.